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SLP(Crl.)No. 3887 OF 2000
ITEM No.1

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3887/2000

(From the judgement and order dated 20/08/1999 in CRLRA 1815/98
of The HIGH COURT OF BOMBAY AT AURANGABAD)

FATHER THOMAS SHINGARE & ORS.

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned Judgment
and permission to place addl. documents on record and stay
and office report)

With W.P(C)No.474/2001

Date : 04/12/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. R.K. Jain,Sr.Adv.
Mr. Manoj Swarup,Adv.
Mr. Hiren Dasan,Adv.
Mr. Ajay Gupta,Adv.
Mr. Manish Khandelwal,Adv.
Mr. A.H. Joshi,Adv.

For Respondent (s) Mr. H.W. Dhabe,Sr.Adv.
Mr. S.S. Shinde,Adv.
Mr. S.V. Deshpande,Adv.

For Complainant: Mr. Shakil Ahmed Syed,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Mr. R.K. Jain, learned senior counsel started
his arguments at 10.40 A.M. and concluded at 11.30 A.M.
Thereafter Mr. H.W. Dhabe, learned senior counsel
started his arguments at 11.30 A.M. and concluded at
12.45 P.M. Hearing concluded. The Court reserved its
judgment.

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(Ganga Thakur)
P.S. to Registrar

(H.K. Bhatia)
Court Master.